

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 155/MP/2015**

Subject : Default in payment of deviation charges in excess of the drawal schedule by Uttar Pradesh Power Corporation Limited and default in opening Letter of Credit towards the nonpayment of deviation charges.

Date of hearing : 9.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Northern Regional Load Despatch Centre

Respondents : Uttar Pradesh Power Corporation Limited and others

**Parties present** : **Shri H.K. Chawla, NLDC, POSOCO**  
Ms. Jayantika Singh, NLDC, POSOCO  
Shri Rajiv Srivastava, Advocate, UPPCL

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed seeking direction to Uttar Pradesh Power Corporation Limited (UPPCL) to liquidate outstanding deviation charges in terms of Regulation 10 of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014. He further submitted that as on date, an amount of ₹ 1084.82 crore is outstanding against UPPCL on account of deviation charges.

2. Learned counsel for UPPCL submitted that UPPCL is complying with the Commission's direction given in Petition No. 17/SM/2014.

3. After hearing the representative of the petitioner and learned counsel for UPPCL, the Commission directed UPPCL to continue to pay ₹ 200 crore every month till the outstanding UI as well as deviation charges are liquidated.

4. The Commission directed to list the petition on 18.8.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**